GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1488 ANSWERED ON 29/07/2025

PENDING PAYMENTS UNDER MGNREGS

1488. Shri Ummeda Ram Beniwal: Shri KuldeepIndora:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the total amount of pending wages of workers and material payments in Rajasthan under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State and district-wise;
- (b) the reasons for the repeated delay in MGNREGS wage payments and the level at which its accountability is fixed, State-wise including Rajasthan;
- (c) whether the Government is making technical and administrative reforms to make wage disbursement timely and transparent;
- (d) if so, the details thereof;
- (e) the number of workers registered and employed under MGNREGS in Rajasthan including Sri Ganganagar and Hanumangarh, State and district-wise;
- (f) the number of workers applied last year and were provided 100 days of employment, State and district-wise;
- (g) whether the Government is considering an increase in MGNREGS wages keeping in view the rising inflation and cost of living; and
- (h) if so, the proposed increase and the time by which it is likely to be implemented, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment

scheme. Under the scheme, fund release to the States/UTs is a continuous process. Wage payments are directly credited by the Central Government to the account of beneficiaries through Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States after following due procedures.

With regard to Material and Admin components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the "agreed to" Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. The Central government releases material funds to the State Governments which in turn release the funds to its Districts. Central government does not release funds directly to the Districts.

In the current Financial Year 2025-26 (as on 24.07.2025) an amount of Rs. 3,312.60 crore has been released to the State of Rajasthan for wage, material, and admin components.

As on 24.07.2025, the pending liability for wage payments under the Scheme in the State of Rajasthan is Rs. 561.28 crore. Further, the pending liability for FY 2024-25 for the material component is Rs. 827.87 crore.

(b)to (d): As per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of work completion. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process—from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.

The Ministry has taken various steps to ensure timely payment of wages to workers under (Mahatma Gandhi NREGS). These include:

- Improvement of National Electronic Fund Management System (Ne-FMS)
- Intensive consultation with State Governments and other stakeholders for ensuring timely payment of wages, verification of pending and delay compensation claims etc.
- Formulation of Standard Operating Procedure for monitoring of timely payment and payment of delay compensation.
- Reviewing the status of timely payment and payment of delay compensation with the States/ UTs during periodic meetings, Performance Review Committee meetings, Mid-term Reviews etc.

Further, continued efforts have been undertaken by the Ministry through various technological interventions for ensuring timely payments of wages. Some of the key interventions include:

- Direct Benefit Transfer (DBT): Wages are transferred directly from the central account to workers' bank accounts, minimizing the role of intermediaries and reducing fund misappropriation. This has proven to be effective in enhancing transparency and preventing leakages. Almost 100% of the funds are managed electronically with the wage payment made entirely through Direct Benefit Transfer (DBT) protocol.
- Aadhaar Payment Bridge System (APBS): APBS conversion is a
 major reform process where benefits are credited directly into
 the bank accounts based on the Aadhaar of the workers under
 Mahatma Gandhi NREGS, preferably Aadhaar Based Payments,
 cutting several layers in the delivery process. APBS helps in
 better targeting, increasing the efficiency of the system and
 reducing the delays in payments, ensuring greater inclusion by
 curbing leakages thereby promoting greater accountability
 and transparency.
- National Mobile Monitoring System (NMMS): Real-time attendance capture through geo-tagged photographs at the worksite ensures accurate and timely recording of attendance, which helps in timely payment of wages.

As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll. Delay compensation rules are notified by the State Government concerned. The amount due for compensation is duly verified and approved, and then paid by the State Government.

(e)& (f): District-wise details of number of registered workers, number of workers who demanded employment and number of workers who availed employment in Rajasthan State under Mahatma Gandhi NREGS during the last financial year 2024-25 is given at Annexure-I.

District-wise number of households who completed 100 days of employment in Rajasthan under Mahatma Gandhi NREGS during the last financial year 2024-25 is given at Annexure-II.

(g)& (h): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on change in Consumer Price Index for Agricultural Labour(CPI-AL). The wage rate is made applicable from 1st April of each financial year.

Using the present methodology of wage rate calculation, the central government has notified the wage rate and it has increased by around 5% (average) over the last year and around 29% (average) in the previous 5 years. However, State Governments can provide wages over and above the wage rate notified by the Central Government from their own sources.

Annexure referred to in reply to parts (e)&(f) of LokSabhaUnstarred Question No. 1488 dated 29.07.2025.

District-wise Details of number of registered workers, number of workers who demanded employment and number of workers who availed employment in Rajasthan State under Mahatma Gandhi NREGS during the last financial year 2024-25. (Figure in lakh)

2024	-25. (Figure in lakh)	Ī		Т
		Number of	Number of workers	Number of workers
	District of	registered	who demanded	who availed
	Rajasthan	workers	employment	employment
1	AJMER	8.81	4.04	
-	ALWAR	5.75	1.27	1.06
3	BANSWARA	9.94	5.67	5.31
4	BARAN	6.45	2.17	1.98
5	BARMER	13.46	7.20	
6	BHARATPUR	7.98	1.39	1.21
7	BHILWARA	9.67		
8	BIKANER	7.94	3.33	2.89
9	BUNDI	5.75	1.61	1.45
-	CHITTORGARH	5.47		
11	CHURU	7.32	2.62	
12	DAUSA	3.94	0.85	0.65
13	DHOLPUR	4.09	0.60	0.51
14	DUNGARPUR	8.23	4.73	4.54
15	HANUMANGARH	6.06	2.22	2.07
16	JAIPUR	7.93	1.42	1.23
17	JAISALMER	3.14	1.90	1.82
18	JALORE	6.69	1.67	1.55
19	JHALAWAR	6.80	3.64	3.40
20	JHUNJHUNU	3.65	0.50	0.42
21	JODHPUR	12.46	3.92	3.37
22	KARAULI	4.89	1.15	0.97
23	KOTA	3.22	1.35	1.25
24	NAGAUR	13.93	5.45	5.17
25	PALI	8.81	2.26	2.03
26	PRATAPGARH	4.40	3.04	2.90
27	RAJSAMAND	4.59	1.85	1.70
	SAWAI			
28	MADHOPUR	5.83		
29	SIKAR	5.34	0.85	0.74
30	SIROHI	4.01	1.35	1.22
31	SRI GANGANAGAR	6.11	2.79	2.56
32	TONK	6.72	1.57	1.35
33	UDAIPUR	12.38	4.11	3.85
	Total	231.77	84.08	77.23

Annexure referred to in reply to parts (e)&(f) of LokSabhaUnstarred Question No. 1488 dated 29.07.2025.

District-wise number of households who completed100 days of employment in Rajasthan under Mahatma Gandhi NREGS during the last financial year 2024-25.

2024-25.				
		Number of households who completed 100		
SI.No.	District of Rajasthan	days of employment		
1	AJMER	21305		
2	ALWAR	2179		
3	BANSWARA	39048		
4	BARAN	8052		
5	BARMER	52671		
6	BHARATPUR	2711		
7	BHILWARA	9681		
8	BIKANER	14463		
9	BUNDI	3754		
10	CHITTORGARH	7847		
11	CHURU	10703		
12	DAUSA	402		
13	DHOLPUR	403		
14	DUNGARPUR	62306		
15	HANUMANGARH	30628		
16	JAIPUR	7052		
17	JAISALMER	21578		
18	JALORE	12947		
19	JHALAWAR	1769		
20	JHUNJHUNU	3068		
21	JODHPUR	16018		
22	KARAULI	108		
23	KOTA	3943		
24	NAGAUR	26086		
25	PALI	15913		
26	PRATAPGARH	32447		
27	RAJSAMAND	24830		
	SAWAI MADHOPUR	465		
	SIKAR	5782		
30	SIROHI	19468		
31	SRI GANGANAGAR	16821		
	TONK	2043		
	UDAIPUR	34725		
	Total	5,11,216		
	1	3,1.,2.0		

(As per NREGASoft)
